

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Time cannot be granted.
Therefore his application
is rejected.

Put up to Bench
for further orders.
20/11/2000

1. Counter not filed
by R-1 to S.O.P.R.

2. No appearance
from R-6

10.1.01 Bench

1. Counter not
filed by R-1 to S-

2. No appearance/
counter from
Pvt. R-6

28/2/01 Bench

Free copies of
order dt. 1.3.2001
issued to counsels
for both sides.

2/3/01 S.O.(J)

Counter not filed.

12/4/01 Bench

Free copies of order
dt. 16.4.2001 issued to
counsels for both sides.

17/4/01 S.O.(J)

09. 27.08.01

It is submitted that counter has
been filed and copy has been served.
At the request of learned Counsel
for petitioner matter is adjourned
to 06.09.01. for hearing and final
disposal at the stage of admission.

Vice-Chairman
27/8
Member (J)

10. 6.9.2001

Mrs. U.R. Padhi has filed a Memo
stating that the applicant ~~to~~ wants
to withdraw the O.A. In view of Memo
filed, the O.A. is disposed off as
withdrawn.

Shri S.B. Jena, Jr. A.S.C. is present
and heard.

Vice-Chairman
6/9
Member (J)